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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No.1179/95 & MA-170/96

New Delhi, dated the 13th February, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri A.R. Singh,
S/o late Shri J.R. Singh,
R/o 85-D, Central Govt. Housing Cplx,
Vasant Vihar,
New Delhi-110057. APPLICANT

(By Advocate: Shri D.R. Gupta)

VERSUS

1. Union of India through
the Secretary,
Ministry of Human Resources Dev.,
Dept. of Culture, Shastri Bhawan,
New Delhi-110001.
2. The Director General of
Archives,
National Archives of India,
Janpath, New Delhi-110001.
3. Shri R.C. Puri,
Library & Inf. Officer (Ad-hoc),
National Archives of India,
Janpath,
New Delhi-110001. RESPONDENTS

(By Advocate: Shri N.S. Mehta for R-1 & 2
Shri S.L. Dutta for R-3)

JUDGMENT (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

In this application Shri A.R. Singh
has prayed for a direction to the Respondents
to adopt the Model Recruitment Rules
circulated by the Dept. of Personnel & Trg.

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and to consider the claims of the eligible officer for promotion to the post of Library and Information Officer according to the prescribed procedure within a period of three months. A prayer has been made to quash the ad hoc promotion of Respondent No.3 Shri R.C.Puri after declaring it as illegal being in contravention of the Govt. instructions and to the prejudice of the eligible officers. A direction has also been sought to consider the claim of the applicant for promotion to the post of Library and Information Officer in the scale of Rs.3000-4500.

2. We have heard Shri D.R. Gupta for the applicant, Shri N.S. Mehta for the official Respondents No.1 & 2 and Shri S.L.Dutta for Respondent No.3.

3. During the course of hearing applicant's counsel Shri D.R. Gupta⁴ has also pressed MA-170/96 praying for a direction to the official Resp. No.1 & 2 to adopt the Model Recruitment Rules or notify new Recruitment Rules for the post and thereafter to convene a meeting of DPC to consider the claim of eligible officers for promotion to the said post within a period of two months.

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4. Manifestly the prayer for interim relief is very similar to the prayer in the O.A. for the main relief itself. In this connection we note from the reply of the official Respondents that the Draft Recruitment Rules, in respect of the Library staff in respect of Director General of Archives including that of Library and Information Officer were sent to the Deptt. of Culture on 17.6.94 for the approval of the competent authority, and certain queries in respect of the same were replied and forwarded to the Deptt. of Culture on 26.5.95. Respondents' counsel Shri Mehta is unable to assist us on the point as to what transpired after that, in respect of ~~this~~ Draft Recruitment Rules, beyond stating that they are in an advanced stage of consideration.

5. Pending finalisation of the Recruitment Rules it appears that R-3 has been appointed as Library & Information Officer on ad hoc basis.

6. We dispose of this O.A. with a direction to the Respondents to finalise the Recruitment Rules within a period of four months from the date of receipt of a copy of this judgment, and thereafter in the light of

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the Recruitment Rules so finalised and published, consider the claims of all eligible candidates to the post of Library and Information Officer in accordance with law.

7. This O.A. together with MA-170/96 stands disposed of accordingly. No costs.

A. Vedavalli

(DR. A. VEDAVALLI)
Member (J)

S. R. Adige
(S.R. ADIGE)
Member (A)

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